

HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE

M. CR. C. No. 1264 / 2021  
BABLU S/O GANPAT Vs. STATE OF M. P.

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INDORE, Dated : 13/01/2021

Heard through video conferencing.

Mr. V. S. Muvel, learned counsel for the applicant.

Mr. Nipun Choudhary, learned Panel Lawyer for the respondent – State.

This is a first bail application filed by applicant Bablu s/o Ganpat, u/S. 439 of the Code of Criminal Procedure, 1973. The applicant is in custody since 22/12/2020, in connection with Crime No.381/2020, registered at Police Station Bag, for commission of offence punishable u/Ss. 399, 402, 420 of IPC and Sec. 25A, 27 and 25B of the Arms Act.

Learned counsel for the applicants submits that as per the prosecution story the present applicants along with four other persons were found near the petrol pump planning for dacoity and it is alleged that from the possession of the present applicant a Sword was recovered and the other persons were also armed with weapons.

Learned counsel for the applicant submits that the applicant is aged about 19 years and he has no criminal track record. The applicant is in custody since 22/12/2020 along with hardened criminal in the Jail which may spoil his future. The investigation is almost complete.

Learned Panel Lawyer for the respondent State opposes the bail application.

I have perused the case diary. The present applicant is aged about 19 years and there is no past criminal track record of the applicant and he is in custody since 22/12/2020, the present

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application deserves to be allowed and is accordingly hereby allowed.

The applicant Bablu s/o Ganpat is directed to be released on bail upon his furnishing a personal bond in the sum of **Rs.40,000/-** (Rupees Forty Thousand) with one surety in the like amount to the satisfaction of the Trial Court for his appearance before that Court during the pendency of trial. It is made clear that in case the applicant is found involved in any other criminal activity, then this bail order shall stand automatically vacated.

Before releasing the applicant from the custody the jail authorities are directed to medically examine him in order to rule out the possibility of COVID -19 infections and shall comply with the direction given by the Hon'ble Apex Court in Writ Petition No. 1/2020.

C.C. as per rules.

(VIVEK RUSIA)  
J U D G E

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